

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.19/81 DATED 05.12.2017 ACTUALLY HELD ON 16.01.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 19/81 dated 05.12.2017 of Norms Committee-II for the year 2017-18 was actually held on 16.01.2018 under the Chairmanship of Shri J.V. Patil, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Bhatnagar, Dy. IA	MOS
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Smt. Suminder Kaur, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.19/81 dated 05.12.2017 actually held on 16.01.2018 are confirmed by the Members.

MEETING NUMBER : 19/81-ALC2/2017 MEETING DATE : 05.12.2017

Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for Comments. NC decided to send a reminder to MeitY and defer the case. The case stands deferred to 23.01.2018.			

Case No.:6/21/81-ALC2/2016	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MSME for Comments. MSME has discontinued offering comments. NC decided to forward a copy of the application to DIPP (Chemical Division) and defer the case. The case stands deferred to 23.01.2018			

Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for Comments. NC decided to send a reminder to MeitY and defer the case. The case stands deferred to 23.01.2018.			

Case No.:16/19/81-ALC2/2017	Party Name:VILAS TRANSCORE LTD	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00389/AM18/	RLA File :34/24/040/00032/AM15/	Lic.No/Date:3410040111 22.05.2014	
Decision : NC decided to ratify the norms for the above AA as per MoS comments vide their UO No. 2(9)/2017-TD dated 26.12.2017 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 23.01.2018
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Decision : NC observed that application for the above AA was referred to Min. of Mines for Comments. NC decided to send a reminder to M/o Mines and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 23.01.2018
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6 **Decision :** NC observed that firm was requested to furnish the consumption date for custom/excise authority for examination of the case. No reply received till date. NC decided to remind the firm and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 23.01.2018
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7 **Decision :** NC observed that application for the above AA was referred to MNRE for Comments. No comments of the MNRE received till date. NC decided to remind MNRE and forward a copy of the application to MeitY also for comments.

The case stands deferred to 23.01.2018.

Case No.: 23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 23.01.2018
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8 **Decision :** NC observed that comments offered by C&PC were referred back for re-examination. No comments of the C&PC received till date. NC decided to forward a copy of the application to DIPP (Chemical Division) for comments.

The case stands deferred to 23.01.2018

Case No.: 6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 23.01.2018
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Decision : NC observed that application for the above AA was referred to MeitY for Comments. NC decided to send a reminder to MeitY and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 23.01.2018
10 Decision : NC observed that application for the above AA was referred to MNRE for Comments. No comments of the MNRE received till date. NC decided to remind MNRE and forward a copy of the application to MeitY also for comments.			
The case stands deferred to 23.01.2018			

Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 23.01.2018
11 Decision : NC observed that application for the above AA was referred to MNRE for Comments. No comments of the MNRE received till date. NC decided to remind MNRE and forward a copy of the application to MeitY also for comments.			
The case stands deferred to 23.01.2018			

Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 23.01.2018
12 Decision : NC observed that comments offered by C&PC were referred back for re-examination. No comments of the C&PC received till date. NC decided to d forward a copy of the application to DIPP (Chemical Division) for comments.			
The case stands deferred to 23.01.2018			

Case No.: 9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 23.01.2018
13 Decision : NC observed that hard copy of the application not received from the RA, Chennai.			

NC decided to send a reminder to RA concerned to provide three set of application alongwith relevant documents for consideration of the case.

The case stands deferred to 23.01.2018.

Case No.:26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 23.01.2018
14 Decision : NC observed that hard copy of the application not received from the RA, Pune. NC decided to send a reminder to RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 23.01.2018.			

Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 23.01.2018
15 Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 23.01.2018
16 Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to remind DOT and defer the case. 23.01.2018.			

Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 23.01.2018
17 Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case. The case stands deferred to 23.01.2018.			

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18	Case No.:2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:19/81-ALC2/2017 05.12.2017	Closed
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	
Decision :NC observed that RA, Jaipur has issued the above AA on repeat basis AA No. 1310045247 dated 03.12.2013. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.				

19	Case No.:6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case. The case stands deferred to 23.01.2018.				

20	Case No.:8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case. The case stands deferred to 23.01.2018.				

21	Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to DIPP (Chemical Division) for comments and defer the case. The case stands deferred to 23.01.2018.				

22	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 23.01.2018
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Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:19/81- ALC2/2017 05.12.2017	Rejected
HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	

23 **Decision :** NC observed that import and export product and their ITCHS code are same and no manufacturing activity involved. Accordingly, NC decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 23.01.2018

24 **Decision :** NC observed that application for the above AA was referred to Min. of Mines for comments. NC decided to remind Min. of Mines and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 27/18/81-ALC2/2016	Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Rejected
HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	

25 **Decision :** NC observed that DIPP deficiency letter sent to firm on 22.08.2017 followed with reminder dated 23.10.2017. Since, no reply received from the firm, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 23.01.2018

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Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 12/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 23.01.2018
27 Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case. The case stands deferred to 23.01.2018.			

Case No.: 22/1/81-ALC2/2017	Party Name: VEEKAY SMELTERS PVT. LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 23.01.2018
28 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to forward the application to MOS for their comments and defer the case. The case stands deferred to 23.01.2018.			

Case No.: 18/12/81-ALC2/2016	Party Name: BILCARE LIMITED	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Approved																				
HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016																					
Decision : NC decided to ratify the norms for the above AA on lines with comments received from DIPP as at S.No.56 as under :																							
29	<table border="1"> <thead> <tr> <th>Export Item Name</th><th>Quantity (Kgs)</th><th>Import Item Name</th><th>Quantity Approved (Kgs)</th></tr> </thead> <tbody> <tr> <td>ALU-ALU (CFB) FOIL (venus)</td><td>500000.0</td><td>OPA Film(Oriented Polyamide Film)</td><td>60474.5</td></tr> <tr> <td></td><td></td><td>PVC Film (60 Micron)</td><td>164274.1</td></tr> <tr> <td></td><td></td><td>Aluminium Foil (45 micron to 52 micron)</td><td>269878.8</td></tr> <tr> <td></td><td></td><td>Polyurethane Adhesive with 60% Solids</td><td>29785.9</td></tr> </tbody> </table>	Export Item Name	Quantity (Kgs)	Import Item Name	Quantity Approved (Kgs)	ALU-ALU (CFB) FOIL (venus)	500000.0	OPA Film(Oriented Polyamide Film)	60474.5			PVC Film (60 Micron)	164274.1			Aluminium Foil (45 micron to 52 micron)	269878.8			Polyurethane Adhesive with 60% Solids	29785.9		
Export Item Name	Quantity (Kgs)	Import Item Name	Quantity Approved (Kgs)																				
ALU-ALU (CFB) FOIL (venus)	500000.0	OPA Film(Oriented Polyamide Film)	60474.5																				
		PVC Film (60 Micron)	164274.1																				
		Aluminium Foil (45 micron to 52 micron)	269878.8																				
		Polyurethane Adhesive with 60% Solids	29785.9																				

	Polyurethane Hardner with 60% solids	586.7
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RA may take suitable consequential action accordingly.

Case No.: 5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	

Decision :NC decided to **ratify** the norms for the above AA on the lines comments offered by DIPP in AA No.3110066593 dated 17.02.2016 (S.No.56) as under :

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Export Item Name	Quantity(Kgs)	Import Name	Item	Quantity Kgs
Coated Aluminium Foil Unprinted (18 micron to 30 micron)	70000.0	Aluminium Foil		70112.0

RA may take suitable consequential action accordingly.

Case No.: 26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	

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Decision : NC decided to **ratify** the norms for the above AA allowing the wastage of 5% as per SION, C-1647. RA to verify the weight of the export product.

RA may take suitable consequential action accordingly.

Case No.: 3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 23.01.2018

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Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:19/81- ALC2/2017	Status: Deferred
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HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to forward the application to MOS for their comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.: 4/18/81-ALC2/2016	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date: 0510399561 24.08.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.: 2/18/81-ALC2/2016	Party Name: AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Rejected
HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date: 0410162236 31.08.2016	
Decision : NC observed that DIPP deficiency letter sent to firm on 23.10.2017 followed with reminder dated 17.11.2017. Since, no reply received from the firm, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 9/18/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date: 1010059607 09.09.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.: 13/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
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	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 23.01.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			
	The case stands deferred to 23.01.2018.			
	Case No.: 11/18/81-ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
38	HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	
	Decision : NC decided to ratify the norms for the above AA as per SION, C-1647 (Misc. consumable) RA may take suitable consequential action accordingly.			
	Case No.: 34/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
39	HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 23.01.2018
	Decision : NC observed that application for the above AA was referred to MoS. However, representative MoS informed that application for the above AA not received by them. Accordingly, NC decided to forward a copy of the same to MoS for comments and defer the case.			
	The case stands deferred to 23.01.2018.			
	Case No.: 36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
40	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	
	Decision : NC decided to ratify the norms for the above AA as applied for. RA may take suitable consequential action accordingly.			
	Case No.: 4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
41	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 23.01.2018
	Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to send a reminder to RA concerned to provide three set of			

application alongwith relevant documents for consideration of the case.

The case stands deferred to 23.01.2018.

42	Case No.: 3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.				
The case stands deferred to 23.01.2018.				

43	Case No.: 4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.				
The case stands deferred to 23.01.2018.				

44	Case No.: 10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.				
The case stands deferred to 23.01.2018.				

45	Case No.: 64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.				
The case stands deferred to 23.01.2018.				

46	Case No.:14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case.				
The case stands deferred to 23.01.2018.				

47	Case No.:22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 23.01.2018
Decision : NC observed that hard copy of the application not received from the RA, Kolkata. NC decided to send a reminder to RA concerned to provide three set of application alongwith relevant documents for consideration of the case.				
The case stands deferred to 23.01.2018.				

48	Case No.:12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
	HQ File :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	
Decision : NC decided to ratify the norms for the above AA as per GN-4 of the Engineering Product.				
RA may take suitable consequential action accordingly.				

49	Case No.:8/24/81-ALC2/2016	Party Name:ASHOKA EXPORTS,	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
	HQ File :01/81/050/00581/AM17/	RLA File :29/24/040/00004/AM17/	Lic.No/Date:2910025272 21.12.2016	
Decision : NC decided to ratify the norms for the above AA allowing the wastage of 2% in length and content of the same to account 38mm in each export product.				
RA may take suitable consequential action accordingly.				

50	Case No.:21/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date:0210207229 03.01.2017	Defer Date: 23.01.2018

Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.:20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	Defer Date: 23.01.2018
51 Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.:21/4/81-ALC2/2017	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
52 HQ File :01/81/050/00100/AM18/	RLA File :13/24/040/00046/AM17/	Lic.No/Date:1310048530 18.01.2017	
Decision : NC decided to ratify the norms for the above AA as per SION C-206. RA may take suitable consequential action accordingly.			

Case No.:6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
53 HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
54 HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind and defer the case.			

The case stands deferred to 23.01.2018.

Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 23.01.2018

Decision : NC considered the agenda and decided to ask the firm to furnish the use of the import item in manufacture of the export product.

The case stands deferred to 23.01.2018.

Case No.:1/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00080/AM18/	RLA File :31/83/040/00157/AM17/	Lic.No/Date:3110066596 17.02.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments F.No.7/58/2017-TSW dated 10.11.2017 as under :

Export Item Name	Quantity (Kgs)	Import Item Name	Quantity Approved (Kgs)
ALU-ALU (CFB) FOIL (venus)	600000.0	OPA Film(Oriented Polyamide Film)	72569.4
		PVC Film (60 Micron)	197128.9
		Aluminium Foil (45 micron to 60 micron)	323854.6
		Polyurethane Adhesive with 60% Solids	35743.1
		Polyurethane Hardner with 60% solids	704.03

RA may take suitable consequential action accordingly.

Case No.:2/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00081/AM18/	RLA File :31/83/040/00160/AM17/	Lic.No/Date:3110066593 17.02.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments F.No.7/58/2017-TSW dated 10.11.2017 as under :

Export Item Name	Quantity(Kgs)	Import Item Name	Quantity Kgs
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Signature

Signature

Coated Aluminium Foil Unprinted (18 micron to 30 micron)	80000.0	Aluminium Foil	80128.0
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RA may take suitable consequential action accordingly.

58	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 23.01.2018
Decision : NC observed that firm was requested to submit information as per DIPP deficiency letter, however, no reply received from the firm. NC decided to send a reminder and defer the case. The case stands deferred to 23.01.2018.				

59	Case No.:8/19/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date:0910064738 01.03.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to DIPP for Comments. NC decided to await their comments and defer the case. The case stands deferred to 23.01.2018.				

60	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to remind MeitY and defer the case. The case stands deferred to 23.01.2018.				

61	Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017	Defer Date: 23.01.2018
Decision : observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to DIPP (Chemical Division) for comments and defer the case.				

The case stands deferred to 23.01.2018.

Case No.: 14/4/81-ALC2/2017	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Rejected
HQ File :01/81/050/00093/AM18/	RLA File :07/24/040/00009/AM18/	Lic.No/Date:0710111423 19.04.2017	

62 **Decision :** NC observed that DIPP deficiency letter sent to firm on 23.10.2017 followed with reminder dated 17.11.2017. Since, no reply received from the firm, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 11/4/81-ALC2/2017	Party Name: KSE ELECTRICALS PVT.LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Rejected
HQ File :01/81/050/00090/AM18/	RLA File :02/24/040/00011/AM18/	Lic.No/Date:0210207536 20.04.2017	

63 **Decision :** NC observed that DIPP deficiency letter sent to firm on 23.10.2017 followed with reminder dated 17.11.2017. Since, no reply received from the firm, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 11/10/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00236/AM18/	RLA File :56/24/040/00009/AM18/	Lic.No/Date:5610005138 11.05.2017	Defer Date: 23.01.2018

64 **Decision :** NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 18/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	Defer Date: 23.01.2018

65 **Decision :** NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.

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The case stands deferred to 23.01.2018.

66	Case No.: 14/7/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00157/AM18/	RLA File :02/24/040/00030/AM18/	Lic.No/Date: 0210207604 18.05.2017	Defer Date: 23.01.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. MSME has discontinued offering comments. Accordingly, NC decided to forward the application to Min. of Mines for comments and defer the case.			

The case stands deferred to 23.01.2018.

67	Case No.: 12/10/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00237/AM18/	RLA File :56/24/040/00010/AM18/	Lic.No/Date: 5610005140 18.05.2017	Defer Date: 23.01.2018
	Decision : NC observed that firm has requested for extension of 6-8 months for filing of reply after completion of export. NC decided to await reply of the firm and defer the case.			

The case stands deferred to 23.01.2018

68	Case No.: 6/19/81-ALC2/2017	Party Name: SHERA METAL PVT.LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00379/AM18/	RLA File :13/24/040/00012/AM18/	Lic.No/Date: 1310048631 18.05.2017	Defer Date: 23.01.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 23.01.2018.

69	Case No.: 19/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date: 0310813559 25.05.2017	Defer Date: 23.01.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 23.01.2018.

70	Case No.: 7/19/81-ALC2/2017	Party Name: THERMO CABLES	Meet No/Date: 19/81-	Status:
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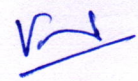
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	LIMITED	ALC2/2017 05.12.2017	Deferred
HQ File :01/81/050/00380/AM18/	RLA File :09/24/040/00608/AM17/	Lic.No/Date:0910065102 26.05.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.:15/12/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
HQ File :01/81/050/00270/AM18/	RLA File :31/83/040/00034/AM18/	Lic.No/Date:3110066775 07.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments F.No.7/58/2017-TSW dated 05.01.2018 as under :			
Export Item Name	Quantity (Kgs)	Import Item Name	Quantity Approved (Kgs)
ALU-ALU (CFB) FOIL (venus)	600000.0	OPA Film(Oriented Polyamide Film)	72569.4
		PVC Film (60 Micron)	197128.9
		Aluminium Foil (45 micron to 60 micron)	323854.6
		Polyurethane Adhesive with 60% Solids	35743.1
		Polyurethane Hardner with 60% solids	704.03
RA may take suitable consequential action accordingly.			

Case No.:20/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	Defer Date: 23.01.2018
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 23.01.2018.			

Case No.:9/10/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 23.01.2018
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Decision : NC observed that DIPP deficiency letter sent to firm on 30.10.2017 followed with reminder dated 17.11.2017, however, firm again requestd for copy of the DIPP deficiency letter which sent to firm on 22.11.2017. NC decided to await for reply of the firm and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 4/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	Defer Date: 23.01.2018

74 **Decision :** NC observed that DIPP (Chemical Division) has informed that basically the this involves the manufacture of export product (Nickel) from the raw material which concerns Min. of Mines. Accordingly NC decided to forward the application to that department for comments.

The case stand deferred to 23.01.2018.

Case No.: 17/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00272/AM18/	RLA File :03/95/040/00238/AM18/	Lic.No/Date:0310814089 19.06.2017	Defer Date: 23.01.2018

75 **Decision :** NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 13/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00238/AM18/	RLA File :04/24/040/00022/AM18/	Lic.No/Date:0410163279 27.06.2017	Defer Date: 23.01.2018

76 **Decision :**NC observed that copy of the advance authorization not received from the RA Chennai. Accordingly, NC decided to request RA, Chennai to forward the copy of the same for examination of the case.

The case stands deferred to 23.01.2018.

77	Case No.: 23/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00278/AM18/	RLA File :03/95/040/00268/AM18/	Lic.No/Date:0310814293 28.06.2017	Defer Date: 23.01.2018
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Decision : NC observed that reply of the firm had been referred to DIPP on 20.11.2017 for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 24/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 19/81- ALC2/2017 05.12.2017	Status: Deferred
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78 HQ File :01/81/050/00279/AM18/	RLA File :03/95/040/00041/AM18/	Lic.No/Date:0310814274 28.06.2017	Defer Date: 23.01.2018
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Decision : NC observed that reply of the firm had been referred to DIPP on 20.11.2017 for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 26/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 19/81- ALC2/2017 05.12.2017	Status: Deferred
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79 HQ File :01/81/050/00281/AM18/	RLA File :03/95/040/00138/AM18/	Lic.No/Date:0310814294 28.06.2017	Defer Date: 23.01.2018
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Decision : NC observed that reply of the firm had been referred to DIPP on 20.11.2017 for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 27/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 19/81- ALC2/2017 05.12.2017	Status: Deferred
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80 HQ File :01/81/050/00282/AM18/	RLA File :03/95/040/00163/AM18/	Lic.No/Date:0310814303 28.06.2017	Defer Date: 23.01.2018
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Decision : NC observed that reply of the firm has been referred to DIPP on 20.11.2017 for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 25/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 19/81- ALC2/2017 05.12.2017	Status: Deferred
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81 HQ File :01/81/050/00280/AM18/	RLA File :03/95/040/00284/AM18/	Lic.No/Date:0310814467 05.07.2017	Defer Date: 23.01.2018
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Decision : NC observed that reply of the firm had been referred to DIPP on 20.11.2017 for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

82	Case No.:28/12/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00283/AM18/	RLA File :03/95/040/00026/AM18/	Lic.No/Date:0310814496 06.07.2017	Defer Date: 23.01.2018
Decision : NC observed that MOS deficiency letter sent to firm on 23.10.2017. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 23.01.2018.				

83	Case No.:21/12/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00276/AM18/	RLA File :03/95/040/00325/AM18/	Lic.No/Date:0310814663 18.07.2017	Defer Date: 23.01.2018
Decision : NC observed that MOS deficiency letter sent to firm on 17.11.2017. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 23.01.2018.				

84	Case No.:14/19/81-ALC2/2017	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:19/81-ALC2/2017 05.12.2017	Approved
	HQ File :01/81/050/00387/AM18/	RLA File :34/24/040/00094/AM18/	Lic.No/Date:3410043361 25.07.2017	
Decision : NC decided to ratify the norms for the above AA as on repeat basis with AA No. 3410042871 dated 20.01.2017 ratified in Meeting .No. 15/81-ALC2/2017 dated 17.10.2017 as under:				
1. Export item to contain 99980 Kgs. of Copper. 2. Quantity of import item may be allowed as applied for i.e.104979 Kgs. as 1.05 Kgs./Kg. content in the export item, taking clue from SION C-1890.				
RA may take suitable consequential action accordingly.				

85	Case No.:1/19/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:19/81-ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00374/AM18/	RLA File :31/83/040/00062/AM18/	Lic.No/Date:3110066831 08.08.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA has been referred to DIPP for				

comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.:5/19/81-ALC2/2017	Party Name:KOTSONS PVT.LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00378/AM18/	RLA File :06/24/040/00015/AM18/	Lic.No/Date:0610038672 09.08.2017	Defer Date: 23.01.2018

Decision : NC decided to request the firm to submit information as per DHI UO No.3(92)/17-TSW(B) dated 22.12.2017 as under :

86

“Firm has not submitted the request for ratification of norms for export of different ratings of Distribution Transformers. The firm proposes to import 7 items which consist of both raw materials & components. The firm has not submitted calculations as per Technical details prescribed in S.No. II B, b&c, Annexure to Appendix 4E in Handbook of Appendixes in Ayat Niryat Forms”

The case stands deferred to 23.01.2018.

Case No.:9/19/81-ALC2/2017	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00382/AM18/	RLA File :02/24/040/00079/AM18/	Lic.No/Date:0210207789 11.08.2017	Defer Date: 23.01.2018

87

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to forward the application for Min. of Mines for their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.:10/19/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
HQ File :01/81/050/00383/AM18/	RLA File :02/24/040/00085/AM18/	Lic.No/Date:0210207816 28.08.2017	Defer Date: 23.01.2018

88

Decision : NC decided to request the firm to submit information as per MOS UO No.2 (9)/2017-TW dated 29.12.2017 as under :

“Thickness wise quantity of export of Galvanized and Prepainted Steel Coils for calculation of quantity of CR Steel Coils & Zinc and Galvanized Steel Coil”

The case stands deferred to 23.01.2018.

89	Case No.:11/19/81-ALC2/2017	Party Name:TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Approved
	HQ File :01/81/050/00384/AM18/	RLA File :02/24/040/00095/AM18/	Lic.No/Date:0210207853 08.09.2017	
Decision : NC decided to ratify the norms for the above AA as per SION C-206. RA may take suitable consequential action accordingly.				

90	Case No.:17/19/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00390/AM18/	RLA File :34/24/040/00153/AM18/	Lic.No/Date:3410043485 19.09.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.01.2018.				

91	Case No.:3/19/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00376/AM18/	RLA File :04/24/040/00114/AM18/	Lic.No/Date:0410163559 27.09.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to forward the application to Min. of Mines for comments and defer the case. The case stands deferred to 23.01.2018.				

92	Case No.:4/19/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File :01/81/050/00377/AM18/	RLA File :04/24/040/00115/AM18/	Lic.No/Date:0410163563 28.09.2017	Defer Date: 23.01.2018
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to forward the application to Min. of Mines for comments and defer the case. The case stands deferred to 23.01.2018.				

93	Case No.:13/19/81-ALC2/2017	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:19/81- ALC2/2017 05.12.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210207888	Defer Date:

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:01/81/050/00386/AM18/	:02/24/040/00105/AM18/	16.10.2017	23.01.2018
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Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 12/19/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Status: Deferred
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HQ File :01/81/050/00385/AM18/	RLA File :02/24/040/00110/AM18/	Lic.No/Date:0210207894 17.10.2017	Defer Date: 23.01.2018
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94 **Decision :** NC observed that application for the above AA was referred to DIPP for comments. NC decided to forward the application to Min. of Mines for comments and defer the case.

The case stands deferred to 23.01.2018.

Case No.: 2/19/81-ALC2/2017	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Approved
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HQ File :01/81/050/00375/AM18/	RLA File :31/83/040/00099/AM18/	Lic.No/Date:3110066896 31.10.2017	
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95 **Decision :** NC decided to **ratify** the norms for the above AA as per MoS comments vide their UO No. 2(14)/217-TD dated 18.12.2017 (copy enclosed)

RA concerned may take suitable consequential action accordingly.

Case No.: 15/19/81-ALC2/2017	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date: 19/81-ALC2/2017 05.12.2017	Approved
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HQ File :01/81/050/00388/AM18/	RLA File :31/83/040/00100/AM18/	Lic.No/Date:3110066897 31.10.2017	
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96 **Decision :** NC decided to **ratify** the norms for the above AA as per MoS comments vide their UO No. 2(14)/217-TD dated 18.12.2017 (copy enclosed)

RA concerned may take suitable consequential action accordingly.

OFFLINE AGENDA FOR MEETING NO. 19/81 DATED 05.12.2017

97.

Case No. AR- 171	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 19/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II/
Dated:- 05.12.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.

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Decision : NC observed that C&PC deficiency letter sent to firm on 18.08.2015 followed with reminder dated 12.09.2017. Since, no reply received from the firm, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.

98.

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 19/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 05.12.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Ratification of Norms in respect of Advance authorization No. 0410147961 dated 15.07.2013.

Decision : NC observed that reply of the firm was referred to DHI, however, DHI has informed that case relates to DIPP. Accordingly, NC decided to forward the reply to DIPP for comments. Case stands deferred to 23.01.2018.

99.

Case No. AR- 173	M/S. CROMPTON GREAVES LIMITED
Meeting No. 19/81	HQ File No. 01/86/050/000323/AM14
Dated:- 05.12.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Ratification of Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.

Decision : NC decided to **ratify** the norms for the above AA as per DHI comments vide their UO No.TSWB-3/90/2017 dated 24.11.2017 as under :

Inputs

Items 1 to 4 - %age wastage on net content in EP: Repeat of AA No.310746159

Item 5 to 17 – Repeat of AA No.0310746159

RA may take suitable consequential action accordingly.

100.

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 19/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 05.12.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to forward the application to DIPP for comments and defer the case.

The case stands deferred to 23.01.2018.

101.

Case No. AR- 176	M/S.COMET EXPORTS
Meeting No. 19/81	HQ File No: 01/81/050/00376/AM13/DES.II/

Dated:- 05.12.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC observed that reply of the firm for the above AA had been referred to DIPP (Chem. Division) for comments. NC decided to await for comments and defer the case.	
The case stands deferred to 23.01.2018.	

102.

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 19/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 05.12.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC decided to ask the firm to submit information as per DHI deficiency letter dated 23.11.2017 (copy enclosed).	
The case stands deferred to 23.01.2018.	

103.

Case No. AR- 178	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 19/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 05.12.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision : NC observed that comments offered in the above case are under examination.	
The case stands deferred to 23.01.2018.	

104.

Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 19/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 05.12.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed representation for modification of norms was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stand deferred to 23.01.2018.	

105.

Case No. AR- 180	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 05.12.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : DIPP has offered their comments vide UO No.1275/2017-TSW-180-A/R dated 31.10.2017 for modification of norms were referred back to relook the matter and	

[Signature]

[Signature]

defer the case. NC decided to await their comments.

The case stands deferred to 23.01.2018.

106.

Case No. AR- 181	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 05.12.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.

Decision : DIPP has offered their comments vide UO No.1275/2017-TSW-181-A/R dated 31.10.2017 for modification of norms were referred back to relook the matter and defer the case. NC decided to await their comments.

The case stands deferred to 23.01.2018..

107.

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 05.12.2017	KASEZ File No: 100%EOU/II/10044/
Subject:	Modification of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders

Decision : The matter for fixation of scarp norms was referred to EEPC. No response received till date. The case stands deferred to 23.01.2018

108.

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 05.12.2017	RLA File No: 05/23/040/00205/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.

Decision : NC observed that reply of the firm had been referred to DIPP comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

109.

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 05.12.2017	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.

Decision : NC observed that reply of the firm had been referred to DIPP comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

110.

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 19/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 05.12.2017	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.

Decision : NC observed that reply of the firm had been referred to DIPP comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.01.2018.

111.

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 19/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 05.12.2017	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.

Decision: NC observed that reply of the firm for the above AA had been referred to DIPP (Chem. Division) for comments. NC decided to await for comments and defer the case.

The case stands deferred to 23.01.2018.

112.

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 19/81	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated:- 05.12.2017	RLA File No.: 13/24/040/00035/AM16/
Subject:	Modification of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.

Decision : NC observed that DIPP deficiency letter dated 23.10.2017 followed with reminder dated 17.11.2017 was sent to firm. NC decided to await their reply and defer the case.

The case stands deferred to 23.01.2018.

113.

Case No. AR - 246	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00441/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/23/040/00164/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257036 dated 28.01.2010.

Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical

person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 23.01.2018.

114.

Case No. AR - 247	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00017/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/24/040/00525/AM09/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510237295 dated 27.02.2009.

Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 23.01.2018.

115.

Case No. AR - 248	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/80/050/00476/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/23/040/00034/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510249536 dated 17.09.2009.

Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 23.01.2018.

116.

Case No. AR - 249	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00468/AM11/DES-II/
Dated:- 05.12.2017	RLA File No: 05/23/040/00259/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510280963 dated 05.01.2011.

Decision: NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case.

The case stands deferred to 23.01.2018.

117

Case No. AR - 250	M/S. BHARAT HEAVY ELECTRICALS LIMITED
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Meeting No. 19/81	HQ File No: 01/81/050/00440/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/23/040/00163/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257035 dated 28.01.2010.
Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case. The case stands deferred to 23.01.2018.	

118

Case No. AR – 251	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00418/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/23/040/00135/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510255677 dated 06.01.2010.
Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case. The case stands deferred to 23.01.2018.	

119

Case No. AR – 252	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 19/81	HQ File No: 01/80/050/00329/AM10/DES-II/
Dated:- 05.12.2017	RLA File No: 05/24/040/00207/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510248210 dated 24.08.2009.
Decision : NC observed that on the BHEL request, the personal hearing was allowed to company for explanation of the case. However, due to non availability of technical person, BHEL has requested for postponement of the hearing. NC agreed to BHEL's request and decided to defer the case. The case stands deferred to 23.01.2018.	

120

Case No. AR – 257	M/S. L & T HYDROCARBON ENGINEERING LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00297/AM16/DES-II/
Dated:- 05.12.2017	RLA File No: 34/24/040/00110/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410041368 dated 10.07.2015.
Decision : NC observed that reply of the firm was forwarded to DIPP for ratification of the norms for the above AA. NC decided to await for the comments of DIPP and defer	

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the case.

The case stands deferred to 23.01.2018.

121

Case No. AR – 259	M/S. STERLITE INDUSTRIES (INDIA) LIMITED
Meeting No. 19/81	HQ File No: 01/81/050/00055/AM11/DES.II/
Dated:- 05.12.2017	RLA File No: 35/24/040/00046/AM10/
Subject:	Ratification of norms in respect of advance authorization no. 3510030450 dated 03.06.2010.

Decision : Committee considered the agenda alongwith relevant papers and decided that matter needs further examination and deferred the case.

The case stands deferred to 23.01.2018.

Date: 31.01.2018
Place: New Delhi


Smt. Suminder Kaur
Deputy Director General Foreign Trade


Vinod Kumar Kashyap
Foreign Trade Development Officer

4
5.12.2017

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3410040111 dated 22.05.2014 - M/s Vilas Transcore Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/00389/AM-18/DES-II/65 dated 29.11.2017 for ratification of above mentioned Advance Authorization of **M/s Vilas Transcore Limited, Vadodra.**

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils, width 600 mm or more of relevant grade with wastage of 1.015 Kg/kg against export CRGO Silicon Steel slit coil, width 300 mm subject to the condition that width of imported coils is more than the respective width of export products.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod Kashayap, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2017-TD dated 18.12.2017

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56
5-12-17

F. No. 7/58/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject – Advance Authorisation No. 3110066596 dated 17.2.2016 for the export of ALU-ALU (CFB) FOIL (VENUS)-600000.0 Kgs. - M/s Biltcare Limited. Pune

DGFT UO No: 01/81/50/80/AM-17/DES-2/17 dated 7.8/2017.

The firm has furnished the information called for by this office, vide letter dated 23.10.2017. Based on the information furnished & process of manufacture the following norm is recommended :

Item of Export	Quantity (Kgs.)	Item of Import	Quantity recommended (Kgs.)
ALU-ALU (CFB) Foil (Venus)	600000.0	1.OPA Film (Oriented Polyamide Film)	72569.4
		2.PVC Film (60 Micron)	197128.9
		3. Aluminum Foil (45 micron to 60 micron)	323854.6
		4.Polyurethane Adhesive with 60% solids)	35743.1
		5. Polyurethane hardener with 60% solids)	704.03


(NAND LAL)
Consultant
10.11.2017

DGFT (NC-II)





57
5-12-2017

F. No. 7/58/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject – Advance Authorisation No. 3110066593 dated 17.2.2016, for the export of ALU-ALU (CFB) FOIL (VENUS)-80000.0 Kgs. -M/s Bilcare Limited. Pune

DGFT UO No: 01/81/50/81/AM-17/DES-2/18 dated 7.8/2017.

The firm has furnished the information called for by this office, vide letter dated 23.10.2017. Based on the information furnished & process of manufacture the following is recommended.

Item of Export	Quantity (Kgs.)	Item of Import	Quantity (Kgs)
Coated Aluminum Foil unprinted (18 Micron to 30 Micron)	80000.0	Aluminum Foil (18 Micron to 30 Micron) of relevant thickness	80128.0

NL
(NAND LAL)
Consultant
10.11.2017

DGFT (NC-II)

71
5.12.2017

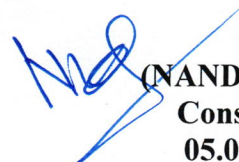
F. No. 7/58/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject – Advance Authorisation No. 3110066775 dated 7.6.2017-M/s Bilcare Limited.
Pune, for the export of ALU-ALU (CFB) FOIL (VENUS)-600000.0 Kgs.

DGFT UO No: 01/81/50/270/AM-17/DES-2/17 dated 7.8/2017.

The firm has furnished the information called for by this office, vide letter dated 19.12.2017. In the past norms were recommended for the export of the same product in Advance Authorization No. 3110066596 dated 17.2.2016 and accordingly following norms are recommended:

Item of Export	Quantity (Kgs.)	Item of Import	Quantity recommended for export of 1Kg
ALU-ALU (CFB) Foil (Venus)	600000.0	1.OPA Film (Oriented Polyamide Film)	0.1209 Kg
		2.PVC Film (60 Micron)	0..3285 Kg
		3. Aluminum Foil (45 micron to 60micron)	0.5398 Kg
		4.Polyurethane Adhesive with 60% solids)	0.5957 Kg
		5. Polyurethane hardener with 60% solids)	0.00117 Kg


(NAND LAL)
Consultant
05.01.2018

DGFT (DES-II)





DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: i) Advance Authorization No. 0310814032 dated 16.6.2017;
ii) Advance Authorization No. 0310814030 dated 16.6.2017- M/s. Nicomet Industries Ltd..

Ref: i) DGFT U.O. No. 01/81/50/242/AM 18/DES-II/30 dated 07.11.2017
ii) DGFT U.O. No. 01/81/50/243/AM 18/DES-II/31 dated 07.11.2017

Vide letter dated November 14, 2017, the firm has replied and it has been observed that it is a basically the manufacture of Nickel from the raw material, hence DIPP is not concerned, Ministry of Mines may be consulted in the matter.


(NAND LAL)
Consultant
18.01.2018

DGFT (DES-II)
TSW U.O. 7/361/2017/TSW





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5.12.17

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms
of AA no- 0610038672 dtd 09-08-17

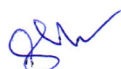
DES-II, DGFT may kindly refer to the above mentioned AA
of M/S Kotsons Pvt Ltd. The firm has submitted request for
ratification of norms for export of different ratings of Distribution
Transformers. The firm proposes to import 7 items which consist of
both raw materials & components. The firm has not submitted
calculations as per Technical details prescribed in S.no II B, , b &
c, Annexure to appendix 4E in Hand Book of Appendixes in Ayat
Niryat forms.



B.C.Nayak
Development Officer
22-12-17

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(92)/17-TSW(B)

dated



Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorizations (AAs) No 0210207772 dated 31.07.2017 and 0210207816 dated 28.08.2017- M/s Manaksia Limited (Formaly Hindustan Seals Limited), Kolkata.

DGFT may refer to your UO No. 01/81/50/00321/AM18/DES-II/34 dated 03.11.2017 and UO No 01/81/50/00383/AM18/DES-II/40 dated 29.11.2017 for ratification of the above mentioned AAs. In this connection, the applicant may be requested to furnish the following information:

" Thickness wise quantity of export of Galvanized and Prepainted Steel Coils for calculation of quantity of CR steel coils & Zinc and galvanized steel coil."

On receipt of the aforesaid information, the aforesaid AAs will be ratified by Ministry of Steel.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No 2(9)/2017-TW dated 29.12.2017



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5-12-2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110066896 dated 31.10.2017 - M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/00375/AM-18/DES-2/63 dated 28.11.2017 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 101.5 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel in Coils of relevant grade of prime quality against export of 100 MT CRGO slit coils subject to the condition that width of imported coils is more than the respective width of export products.



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(14)/2017-TD dated 18.12.2017





Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110066897 dated 31.10.2017 - M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/00375/AM-18/DES-2/64 dated 29.11.2017 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 101.5 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel in Coils of relevant grade of prime quality against export of 100 MT CRGO slit coils subject to the condition that width of imported coils is more than the respective width of export products.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(14)/2017-TD dated 18.12.2017





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05.12.2017

Department of Heavy Industry
Udyog Bhavan New Delhi

Ref : ID ;1/81/50/323/AM14/DES-II
AA 0310749939 CG Power

Inputs

Item1to4- % age wastage on net content in EP :repeat of AA 310746159.

Item5to17 – repeat of AA 310746159



(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II

TSWB 3/90/2017 dated 24/11/2017



Department of Heavy Industry

S. No. - 102
05.12.2017

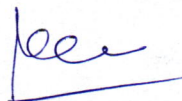
Ref: AA No 610038228 Kotson Agra.

Ref ID 1/81/50/326/AM-16 DESII dated 22/11/2017

The enclosure to above reference is letter of applicant dated 2/8/2017, views w.r.to which has already been communicated to DES-II vide UO of even number dated 14/8/2017, copy enclosed.

DES-II may see for n/a.

Encl;a/a


(K.K.Tiwari)
Industrial Adviser

DyDGFT,DES-II

TSWB 3/214/2015 dated 23/11/2017



Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms of AA no -0610038228 dtd 22-09-15.

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Kotsons Pvt Ltd. It is observed that there is no new information in the firm's reply of dated 2-08-2017 & it has also not submitted calculation as sought vide this office letter of dated 23/05/16.

In view of above this Office is unable to offer any comments due to lack of information. DGFT may take appropriate action as per policy.


B.C.Nayak
Development Officer
14-08-17

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(214)/15-TSW(B)

dated



